GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.4933 TO BE ANSWERED ON 01.04.2025

NATIONAL COMMISSION FOR DENOTIFIED, NOMADIC AND SEMI-NOMADIC TRIBES

4933. SHRI PRADYUT BORDOLOI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government plans to implement the recommendations of the National Commission for Denotified Nomadic and Semi-Nomadic Tribes and if so, the detailed timeline of implementation and if not, the reasons therefor;
- (b) the steps being taken by the Government to classify DNT, NT and SNT communities that have not been classified as OBC, SC and ST yet;
- (c) whether all States in the North Eastern Region have set up district level complaint committees for DNTs, NTs and SNTs; and
- (d) the details regarding the funds disbursed and beneficiaries under the Scheme for Economic Empowerment of DNTs (SEED) since it was launched in 2022, year-wise?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI B.L.VERMA)

- (a): Based on the recommendation of National Commission for De-notified, Nomadic and Semi-Nomadic Tribes, the Government has constituted a Development and Welfare Board for De-notified, Nomadic and Semi Nomadic Communities (DWBDNCs) in February, 2019. Further, Scheme for Economic Empowerment of De-notified and Nomadic Tribes (SEED) has been initiated and is being implemented by DWBDNCs.
- (b): A committee under chairmanship of Vice chairman, NITI Aayog is constituted for classification of 268 communities which have not been classified so far.
- (c): No, Sir.
- (d): Rs. 15.00 Cr. was released in Financial Year 2023-24 and Rs. 32.43 Cr. in Financial Year 2024-25 under the Scheme for Economic Empowerment of DNTs (SEED) covering 32,936 beneficiaries under the livelihood component, 551 beneficiaries under free coaching component and 2608 beneficiaries under health insurance component.
